



RRD/RR_Div/TG/2450/7670/2024
May 12, 2026

Order for Remittance of attached amount

Attachment Proceeding Nos. 15282 and 15283 of 2026
Recovery Certificate No. 7670 of 2024

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 7670 of 2024 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of M/s **Sanchi Research Proprietor – Mr. Ramgopal Set** [PAN: NSSPS1252P] [“Defaulter”] against the total due of **Rs. 48,14,072/- (Rupees Forty-Eight Lakh Fourteen Thousand and Seventy-Two only)** with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated February 20, 2024 has been sent to the Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated April 10, 2026 has been issued to you.
3. Whereas, the current liabilities/dues from the Defaulter as on date is an amount of **Rs. 59,74,366.54/- (Rupees Fifty-Nine Lakh Seventy-Four Thousand Three Hundred and Sixty-Six and Paise Fifty-Four only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRNCIS7670 of Bank of India, IFSC Code: BKID00VAN04** immediately and intimate the remittance details by email to tanmayag@sebi.gov.in / jayeetar@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 12th day of May, 2026.

SEAL




RECOVERY OFFICER
JAYEETA RAY
जईता रे

Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

M/s Sanchi Research Proprietor - Mr. Ramgopal Set
PAN: NSSPS1252P
Address 1: Makan No. 51, Ward No. 13, Opposite Sarkari
School, Amona, Dewas, MP - 455001
Address 2: EWS 622, Vikas Nagar, Dewas, MP - 455001
Address 3: 35, Main Road, Amona, Dewas, MP - 455001